IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(Cr.) No. 307 of 2020

Anurag Gupta …… Petitioner

Versus

The State of Jharkhand & Others. …… Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Sidharth Luthra, Sr. Advocate
: Mr. Indrajit Sinha, Advocate
For the State : Mr. Kaushik Sarkhel, G.A.-V

06/Dated: 06/09/2021

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

At the outset Mr. Kaushik Sarkhel, learned counsel for the State submits that he is in receipt of rejoinder filed on behalf of the petitioner today itself and he wants sometime to examine the rejoinder.

Mr. Sidharth Luthra, learned senior counsel for the petitioner submits that in the light of observation made in order dated 10.02.2021 with regard to Forensic Science Laboratory Report and examination of mobile devices, the State may apprise the Court on the next date.

Learned counsel for the State seeks three weeks' time for examining rejoinder and to apprise the Court about the observation made in order dated 10.02.2021 with regard to Forensic Science Laboratory Report and examination of mobile devices.

Let this matter appear on 02.11.2021.

Interim order dated 18.06.2021 shall remain in force till the next date.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/